

HIGH COURT OF CHHATTISGARH, BILASPUR

ROSTER

Following shall be the **Roster** for the High Court of Chhattisgarh, Bilaspur with effect from **07.05.2026** till further orders:-

DIVISION BENCH		
01.	<p style="text-align: center;">Division Bench – I Hon'ble the Chief Justice & Hon'ble Mr. Justice Ravindra Kumar Agrawal</p>	<ul style="list-style-type: none">• All Writ Matters of Division Bench. (Except against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires upto the year 2022)• Public Interest Litigation Petitions• Writ Appeals• Habeas Corpus Petitions• Criminal Reference (Reference in Capital Cases)• Criminal Appeal of the year 2020 (Motion Hearing Matters)• Criminal Appeal from the year 2021 onwards• Writ Petition (Cr.)• Contempt Petition (Criminal)• Application for leave to appeal U/s. 378 Cr.P.C./Application for leave to appeal U/s. 419 B.N.S.S.• Applications under Section 482 of the Code of Criminal Procedure / Applications under Section 528 of the Bhartiya Nagarik Suraksha Sanhita (For Quashing of FIR)• Acquittal Appeals upto the year 2015• Specially Assigned Cases
02.	<p style="text-align: center;">Division Bench – II Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mr. Justice Sanjay Kumar Jaiswal</p>	<ul style="list-style-type: none">• All Criminal Matters which have not been assigned to any Division Bench.• Ultra Vires matters up to the year 2022
03.	<p style="text-align: center;">Division Bench – III Hon'ble Mr. Justice Sanjay Agrawal & Hon'ble Mr. Justice Narendra Kumar Vyas</p>	<ul style="list-style-type: none">• Acquittal Appeals from the year 2016 onwards
04.	<p style="text-align: center;">Division Bench – IV Hon'ble Mr. Justice Parth Prateem Sahu & Hon'ble Mr. Justice Sachin Singh Rajput</p>	<ul style="list-style-type: none">• All Civil Matters of Division Bench which have not been assigned to any Division Bench.• Company Appeal• First Appeals relating to Matrimonial Matters.• Tax Cases including Writ Appeals of Tax Cases.• All Writ Matters of Division Bench (Against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India)• Commercial Appellate Division Bench Cases.

SINGLE BENCH

01.	Special Bench Hon'ble the Chief Justice	<ul style="list-style-type: none">• Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration & Conciliation Act.• Petitions under Section 482 Cr.P.C. / Petition under Section 528 B.N.S.S and Cr.M.P. upto the year 2018 (Except Quashing of FIR).• Criminal Revision from the year 2013 to 2015(except Criminal Revision against Acquittal)• Criminal Revision (Matters relating to maintenance under Section 125 and 127 of Cr.P.C./Under Section 144 and 146 of B.N.S.S.)• All Bail Applications under Section 438 Cr.P.C./ All Bail Applications under Section 482 B.N.S.S.• All Bail Applications under Section 439 Cr.P.C./ All Bail Applications under Section 483 B.N.S.S. (Except matter assigned to S.B.- IX)• Transfer Petition (Criminal)• Criminal Appeal from the year 2022 to 2023 (Motion Hearing matters)• Specially assigned cases. <p>(From 2:15 PM or after completion of DB-I list whichever is earlier)</p>
02.	Single Bench- I Hon'ble Mr. Justice Sanjay K. Agrawal	<ul style="list-style-type: none">• Writ Petition (Service) from the year 2019 to 2020• Writ Petition (C) from the year 2020 to 2021 (Final Hearing Matters)• Miscellaneous Appeals (Motor Vehicle Act) of the year 2019 and 2020• Tied up Matters. <p>(From 2:15 PM or after completion of DB-II list whichever is earlier)</p>
03.	Single Bench- II Hon'ble Mr. Justice Sanjay Agrawal	<ul style="list-style-type: none">• Criminal Appeals from the year 2006 to 2010• Criminal Revision against Acquittal.• Acquittal Appeals and Leave to Appeals upto the year 2018• Tied up Matters. <p>(From 2:15 PM or after completion of DB-III list whichever is earlier)</p>
04.	Single Bench-III Hon'ble Mr. Justice Parth Prateem Sahu	<ul style="list-style-type: none">• Contempt Case (Civil) upto the year 2022• Writ Petition (C) from the year 2020 to 2021 (Motion Hearing Matters)• Tied up Matters <p>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</p>
05.	Single Bench-IV Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none">• Criminal Revisions upto the year 2012 and of the year 2016 (except Criminal Revision against Acquittal)• Tied up Matters.

06.	<p style="text-align: center;">Single Bench- V</p> <p>Hon'ble Mr. Justice Narendra Kumar Vyas</p>	<ul style="list-style-type: none"> • Criminal Appeals upto the year 2005 and from the year 2011 to 2021 • Acquittal Appeals and Leave to Appeals of the year 2019 to 2023. • Tied up matters. <p>(From 2:15 PM or after completion of DB-III list whichever is earlier)</p>
07.	<p style="text-align: center;">Single Bench - VI</p> <p>Hon'ble Mr. Justice Naresh Kumar Chandravanshi</p>	<ul style="list-style-type: none"> • Civil Revision from the year 2021 onwards • Writ Petition (Service) of the year 2023 • Transfer Petition (Civil). • All other Civil Matters which have not been assigned to any Single Bench. • Criminal References (SB) • Tied up matters.
08.	<p style="text-align: center;">Single Bench-VII</p> <p>Hon'ble Mr. Justice Sachin Singh Rajput</p>	<ul style="list-style-type: none"> • Second Appeals • First Appeals • Civil Revision upto the year 2020 • Tied up Matters <p>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</p>
09.	<p style="text-align: center;">Single Bench – VIII</p> <p>Hon'ble Mr. Justice Rakesh Mohan Pandey</p>	<ul style="list-style-type: none"> • Writ Petition (Service) of the year 2017 & 2018 & from the year 2021 to 2022 • Writ Petition (L) • Writ Petition (T) • Tied up matters.
10.	<p style="text-align: center;">Single Bench - IX</p> <p>Hon'ble Mr. Justice Radhakishan Agrawal</p>	<ul style="list-style-type: none"> • All Bail Applications under Section 439 Cr.P.C./All Bail Applications under Section 483 B.N.S.S. (Matter relates to offences in which maximum sentence is Death) and POCSO Act. (except offence u/s. 307 I.P.C./ u/s 109 of B.N.S.) • Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C./482 of B.N.S.S. and 439 Cr.P.C./483 of B.N.S.S. • Criminal Revision from the year 2017 onwards (except Criminal Revision against Acquittal) • Petitions under Section 482 Cr.P.C./Petitions under Section 528 B.N.S.S. & Cr.M.P. from the year 2019 onwards (Except Quashing of FIR) • Criminal Appeals from the year 2022 to 2023 (Final Hearing matters) & from the year 2024 onwards • Tied up Matters.
11.	<p style="text-align: center;">Single Bench - X</p> <p>Hon'ble Mr. Justice Sanjay Kumar Jaiswal</p>	<ul style="list-style-type: none"> • Miscellaneous Appeals (Motor Vehicle Act) upto the year 2018 & from the year 2021 onwards. • Tied up Matters. <p>(From 2:15 PM or after completion of DB-II list whichever is earlier)</p>

12.	<p style="text-align: center;">Special Bench</p> <p>Hon'ble Mr. Justice Ravindra Kumar Agrawal</p>	<ul style="list-style-type: none"> • Acquittal Appeals and Leave to Appeals from the year 2024 onwards. • All nature of Writ Petitions (WP) upto the year 2006. • Writ Petition (Service) upto the year 2016. • Writ Petition under Article 227 Constitution of India. • Tied up matters. <p>(From 02:15 PM or after completion of D.B.-I list whichever is earlier)</p>
13.	<p style="text-align: center;">Single Bench – XI</p> <p>Hon'ble Mr. Justice Bibhu Datta Guru</p>	<ul style="list-style-type: none"> • Writ Petition (Service) from the year 2024 onwards • Writ Petition (C) upto the year 2019 • Contempt Case (Civil) from the year 2023 onwards • Tied up Matters.
14.	<p style="text-align: center;">Single Bench - XII</p> <p>Hon'ble Mr. Justice Amitendra Kishore Prasad</p>	<ul style="list-style-type: none"> • Writ Petition (C) from the year 2022 onwards. • Tied up matters

Sd/-
CHIEF JUSTICE
05/05/2026

HIGH COURT OF CHHATTISGARH, BILASPUR

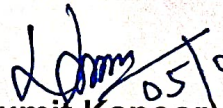
Endorsement No. 8634 / R.(J.) / 2026,

Bilaspur, Dated: 05.05.2026

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Ladyship.
6.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur to place it before His Lordship .
14.	The Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
15.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
16.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.
17.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
18.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
19.	The Additional Registrars (Judicial / D.E. & E / Admn. / Classification), High

	Court of Chhattisgarh, Bilaspur.
20.	The Advocate General, Government of Chhattisgarh, Bilaspur.
21.	The Deputy Solicitor General of India, Central Government, High Court Premises, Bilaspur.
22.	The Secretary, High Court Legal Services Committee, Bilaspur.
23.	The Secretary, High Court Bar Association, Bilaspur.
24.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
25.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.


(Sumit Kapoor)
05/05/26
Registrar (Judicial)